

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 632/MP/2025

Subject : Petition under Section 142 read with Section 79(1)(f) of the Electricity Act, 2003 for non-compliance of order dated 12.3.2025 passed in Petition No. 141/MP/2016.

Petitioner : RUVNL

Respondent : GUVNL & 5 others

Date of Hearing : **22.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand K. Ganesan, Advocate, RUVNL
Shri Amit Kapur, Advocate, TPCL
Shri Malcolm Desai, Advocate, TPCL
Shri Samikrith Rao, Advocate, TPCL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Ms. Sneha Singh, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL

Record of Proceedings

The matter was called out through a virtual hearing.

2. During the hearing, learned counsels for the Petitioner and Respondent, TPCL, made detailed oral arguments on the interpretation of provisions of the PPA governing the computation of the threshold of 1% of the Letter of Credit for the purpose of admissibility of change in law compensation during the operation period.
3. The learned counsel appearing for GUVNL and MSEDCL, supported the arguments advanced by the learned counsel for the Petitioner.
4. After hearing the learned counsel for the parties at length, the Commission directed the parties to file their respective written submissions, along with the following information, on or before, **15.6.2026**:
“ a) Detailed methodology and the supporting calculations showing the manner in which the LC amount claimed for the period 2024-25 has been computed for the purpose of determination of the 1% admissibility threshold under the PPA.”
5. Subject to the above, the Commission reserved its order in the matter.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

